

**Bill No. 184 of 2014**

**THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED  
OCCUPANTS) AMENDMENT BILL, 2014**

A

BILL

*further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.*

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

**1.** (1) This Act may be called the Public Premises (Eviction of Unauthorised Occupants) Amendment Act, 2014. Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification  
5 in the Official Gazette, appoint.

40 of 1971. **2.** In the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 (hereinafter referred as the principal Act), in section 2,— Amendment of section 2.

(a) in clause (e), in sub-clause (2),—

1 of 1956. (A) in item (i), for the words and figures "the Companies Act, 1956", the  
18 of 2013. 10 words and figures "the Companies Act, 2013" shall be substituted;

1 of 1956. (B) in item (ii), for the words and figures "the Companies Act, 1956", the  
18 of 2013. words and figures "the Companies Act, 2013" shall be substituted;

(C) for item (iii), the following items shall be substituted, namely:—

"(iii) any company as defined in clause (20) of section 2 of the Companies Act, 2013 in which not less than fifty-one per cent. of the paid-up capital is held partly by the Central Government and partly by one or more State Governments and includes a company which is a subsidiary (within the meaning of that Act) of the first-mentioned company and which carries on the business of public transport including metro railways. 18 of 2013. 5

*Explanation.*— For the purposes of item (vii), "metro railway" shall have the same meaning as assigned to it in clause (i) of sub-section (1) of section 2 of the Metro Railway (Operation and Maintenance) Act, 2002. 60 of 2002.

(iiiia) any University established or incorporated by any Central Act;"; 10

(D) for item (v), the following item shall be substituted, namely:—

"(v) any Board of Trustees or any successor company constituted under or referred to in the Major Port Trusts Act, 1963;"; 38 of 1963.

(E) in sub-clause (3),—

(a) in item (i), for the words "Municipal Corporation", the words, brackets and figures "Council as defined in clause (9) of section 2 of the New Delhi Municipal Council Act, 1994 or Corporation or Corporations notified under sub-section (1) of section 3 of the Delhi Municipal Corporation Act, 1957," shall be substituted; 15 44 of 1994. 66 of 1957.

(b) after item (iii), the following item shall be inserted, namely:— 20

"(iv) any premises belonging to, or taken on lease by, or on behalf of any Government company as defined in clause (45) of section 2 of the Companies Act, 2013. 18 of 2013.

*Explanation.*— For the purposes of this clause, the expression, "State Government" occurring in clause (45) of the said section shall mean the Government of the National Capital Territory of Delhi." 25

(F) in clause (fa) in sub-clause (ii) after the words 'in item (i) of sub-clause (2),' the words 'in item (iv) of sub-clause (3)' shall be inserted.

(G) in clause (fa) in sub-clause (v), for the words "Corporation", the words "Council, Corporation or Corporations" shall be substituted. 30

Amendment  
of section 4.

**3.** In section 4 of the principal Act,—

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) If the estate officer has information that any person is in unauthorised occupation of any public premises and that he should be evicted, the estate officer shall issue in the manner hereinafter provided a notice in writing within seven working days from the date of receipt of the information regarding the unauthorised occupation calling upon the person concerned to show cause why an order of eviction should not be made. 35

(1A) If the estate officer knows or has reasons to believe that any person is in unauthorised occupation of the public premises, then, without prejudice to the provisions of sub-section (1), he shall forthwith issue a notice in writing calling upon the person concerned to show cause why an order of eviction should not be made. 40

(1B) Any delay in issuing a notice referred to in sub-sections (1) and (1A) shall not vitiate the proceedings under this Act."; 45

(b) in sub-section (2), in clause (b), in sub-clause (i), for the words "earlier than" the words "later than" shall be substituted.

Amendment  
of section 5.

**4.** In section 5 of the principal Act,—

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) If, after considering the cause, if any, shown by any person in pursuance of a notice under section 4 and any evidence produced by him in 50

5 support of the same and after personal hearing, if any, given under sub-clause  
 (ii) of clause (b) of sub-section (2) of section 4, the estate officer is satisfied that  
 the public premises are in unauthorised occupation, the estate officer shall make  
 an order of eviction, for reasons to be recorded therein, directing that the public  
 premises shall be vacated, on such date as may be specified in the order but not  
 later than fifteen days from the date of the order, by all persons who may be in  
 occupation thereof or any part thereof, and cause a copy of the order to be  
 affixed on the outer door or some other conspicuous part of the public premises:

10 Provided that every order under this sub-section shall be made by the  
 estate officer as expeditiously as possible and all endeavour shall be made by  
 him to issue the order within fifteen days of the date specified in the notice under  
 sub-section (1) or sub-section (1A), as the case may be, of section 4.";

(b) after sub-section (2), the following proviso shall be inserted, namely:—

15 "Provided that if the estate officer is satisfied, for reasons to be recorded in  
 writing, that there exists any compelling reason which prevents the person from  
 vacating the premises within fifteen days, the estate officer may grant another fifteen  
 days from the date of expiry of the order under sub-section (1) to the person to vacate  
 the premises.";

5. In section 7 of the principal Act,—

Amendment  
of section 7.

20 (a) in sub-section (2A), for the words "simple interest", the words "compound  
 interest" shall be substituted;

(b) in sub-section (3), for the words "within such time as may be specified in the  
 notice", the words "within seven days from the date of issue thereof" shall be substituted;

(c) after sub-section (3), the following sub-section shall be inserted, namely:—

25 "(4) Every order under this section shall be made by the estate officer as  
 expeditiously as possible and all endeavour shall be made by him to issue the  
 order within fifteen days of the date specified in the notice."

6. In section 9 of the principal Act,—

Amendment  
of section 9.

30 (a) in sub-section (2), for the proviso, the following proviso shall be substituted,  
 namely:—

"Provided that the appellate officer may entertain the appeal in exceptional cases  
 after the expiry of the said period, if he is satisfied for reasons to be recorded in writing  
 that there was compelling reasons which prevented the person from filing the appeal in  
 time.";

35 (b) for sub-section (4), the following sub-section shall be substituted, namely:—

"(4) Every appeal under this section shall be disposed of by the appellate officer as  
 expeditiously as possible and every endeavour shall be made to dispose of the appeal finally  
 within one month from the date of filing the appeal, after providing the parties an opportunity  
 of being heard."

## STATEMENT OF OBJECTS AND REASONS

The Public Premises (Eviction of Unauthorised Occupants), Act, 1971 was enacted to provide for speedy machinery for the eviction of unauthorised occupants from public premises, including the premises of Government companies and those of corporations established by or under any Central Act.

2. The Delhi Metro Railway Corporation (DMRC) had requested that metro properties be declared as public premises by amending the PP (E) Act, 1971 and to confer powers of an Estate Officer under the said Act, to the officers of the DMRC to be appointed by the Central Government for dealing with the problem of eviction in a more expeditious manner.

3. Clause (e) of section 2 of the PP(E) Act, 1971 contains the definition of public premises. Item (i) of sub-clause (2) of clause (e) of section 2 of PP(E) Act, 1971 provides that any premises belonging to, or taken on lease by, or on behalf of any company as defined in section 3 of the Companies Act, 1956, in which not less than fifty-one per cent of the paid-up share capital is held by the Central Government or any company which is a subsidiary (within the meaning of that Act) of the first-mentioned company as public premises. The paid-up share capital held partly by the Central Government and partly by one or more State Governments is not included under this item.

4. The Companies Act, 1956 now stands reenacted as Companies Act, 2013.

5. It is, therefore, proposed to include within the meaning of public premises any premises belonging to, or taken on lease by, or on behalf of, any company as defined in clause (20) of section 2 of the Companies Act, 2013 in which not less than fifty-one per cent of the paid-up capital is held partly by the Central Government and partly by one or more State Governments and includes a company which is a subsidiary (within the meaning of that Act) of the first-mentioned company and which carries on business of public transport including metro railways by substituting existing item (iii) in sub-clause (2) of clause (e) under section 2 of the PP(E) Act, 1971.

6. As the Major Port Trusts Act, 1963 is being amended to include any successor company constituted under or referred to in this Act to the existing Board of Trustees, it is proposed to make similar changes in item (v) of sub-clause (2) of clause (e) of section 2 of PP(E) Act 1971.

7. The public premises, in relation to the National Capital Territory of Delhi means, any premises belonging to the Municipal Corporation of Delhi, or any Municipal Committee or notified area committee under the provisions as contained in item (i) of sub-clause (3) of clause (e) of section 2 of Public Premises (Eviction of Unauthorised Occupants), Act, 1971. An issue was raised in a case before the Hon'ble High Court of Delhi in a civil writ petition No. 9664/2007 as to whether the expression "Municipal Committee" or "notified area committee" in the National Capital Territory of Delhi would include the Municipal Council as defined in clause (e) of section 2 of the Public Premises (Eviction of Unauthorised Occupants), Act, 1971. The Hon'ble High Court held that there is no question of any ambiguity in expression "any Municipal Committee or notified area committee" used in relation to any premises held by them and dismissed the writ petition. To avoid reoccurrence of any litigation in future and to remove any doubts, it is proposed to bring Municipal Council within the purview of public premises by amending section 2 of the PP(E) Act, 1971.

8. It is proposed to substitute the word "Municipal Corporation" by the phrase "Corporation or Corporations" notified under sub-section (1) of section (3) of the "Delhi Municipal Corporation Act, 1957", as per recommendation of the Parliamentary Standing Committee on Urban Development.

9. In relation to National Capital Territory of Delhi, it is proposed to bring any premises belonging to, or taken on lease by, or on behalf of any Government Company as defined in clause (45) of section 2 of the Companies Act, 2013 under the purview of public premises, by incorporating a new item (iv) below section 2(e)(3)(iii) of the Act.

10. It is also proposed to make consequential amendments in sub-clause (ii) and (v) of clause (fa) of section 2 of the Act so that officers of the proposed companies and New Delhi Municipal Council can be appointed as estate officers under section 3 of the PP(E) Act, 1971.

11. The Parliamentary Standing Committee (PSC) on Urban Development had given certain observations/recommendations on Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2011. Further, the Hon'ble Supreme Court had given twenty suggestions with regard to unauthorised occupancy in para 28 of its Judgment dated 05.07.2013 in Civil Appeal No. 4064/2004 in the case of S.D. Bandi vs. Divisional Traffic Officer, Karnataka State Road Transport Corporation (KSRTC) & Ors. The observations/recommendations of the PSC and the suggestions given by the Hon'ble Supreme Court were aimed at smooth and speedy eviction of unauthorised occupants from the public premises in a time-bound manner. In order to give statutory form to four recommendations of the Parliamentary Standing Committee and eighteen suggestions given by the Hon'ble Supreme Court in the aforesaid judgment, which have been accepted by the Government, certain suitable amendments have been proposed in section 4, section 5, section 7 and section 9 of the PP(E) Act, 1971.

12. Out of the above mentioned twenty suggestions given by the Hon'ble Supreme Court, two suggestions were not accepted as it may have lead to further delays in the proceedings under PP(E) Act, 1971.

13. The Bill seeks to achieve the above objectives.

NEW DELHI;  
*The 4th December, 2014.*

M. VENKAIHA NAIDU

ANNEXURE

EXTRACTS FROM THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS ACT, 1971)  
(40 OF 1971)

	*	*	*	*	*
Definitions.	<b>2.</b> In this Act, unless the context otherwise requires,—				
	*	*	*	*	*
	(e) "public premises" means—				
	(1) any premises belonging to, or taken on lease or requisitioned by, or on behalf of, the Central Government, and includes any such premises which have been placed by that Government, whether before or after the commencement of the Public Premises (Eviction of Unauthorised Occupants) Amendment Act, 1980, under the control of the Secretariat of either House of Parliament for providing residential accommodation to any member of the staff of that Secretariat;				
					61 of 1980.
	(2) any premises belonging to, or taken on lease by, or on behalf of,—				
	(i) any company as defined in section 3 of the Companies Act, 1956, in which not less than fifty-one per cent. of the paid-up share capital is held by the Central Government or any company which is a subsidiary (within the meaning of that Act) of the first-mentioned company,				
					1 of 1956.
	(ii) any corporation (not being a company as defined in section 3 of the Companies Act, 1956, or a local authority) established by or under a Central Act and owned or controlled by the Central Government,				
					1 of 1956.
	(iii) any University established or incorporated by any Central Act,				
	*	*	*	*	*
	(v) any Board of Trustees constituted under the Major Port Trusts Act, 1963,				
					38 of 1963.
	*	*	*	*	*
	(3) in relation to the National Capital Territory of Delhi;				
	(i) any premises belonging to the Municipal Corporation of Delhi, or any municipal committee or notified area committee;				
	*	*	*	*	*
	(iii) any premises belonging to, or taken on lease or requisitioned by, or on behalf of any State Government or the Government of any Union territory;				
Issue of notice to show cause against order of eviction.	<b>4.</b> (1) If the estate officer is of opinion that any persons are in unauthorised occupation of any public premises and that they should be evicted, the estate officer shall issue in the manner hereinafter provided a notice in writing calling upon all persons concerned to show cause why an order of eviction should not be made.				
	*	*	*	*	*
Eviction unauthorised occupants.	<b>5.</b> (1) If, after considering the cause, if any, shown by any person in pursuance of a notice under section 4 and any evidence produced by him in support of the same and after personal hearing, if any, given under clause (b) of sub-section (2) of section 4 the estate officer is satisfied that the public premises are in unauthorised occupation, the estate officer may make an order of eviction, for reasons to be recorded therein, directing that the public premises shall be vacated, on such date as may be specified in the order, by all persons who may be in occupation there or any part thereof, and cause a copy of the order to be affixed on the outer door or some other conspicuous part of the public premises.				

(2) If any person refuses or fails to comply with the order of eviction on or before the date specified in the said order or within fifteen days of the date of its publication under sub-section (1), whichever is later, the estate officer or any other officer duly authorised by the estate officer in this behalf may, after the date so specified or after the expiry of the period aforesaid, whichever is later, evict that person from, and take possession of, the public premises and may, for that purpose, use such force as may be necessary.

\* \* \* \* \*

**7. (1)** \* \* \* \* \*

Power to require payment of rent or damages in respect of public premises.

(2A) While making an order under sub-section (1) or sub-section (2), the estate officer may direct that the arrears of rent or, as the case may be, damages shall be payable together with simple interest at such rate as may be prescribed, not being a rate exceeding the current rate of interest within the meaning of the Interest Act, 1978.

14 of 1978.

(3) No order under sub-section (1) or sub-section (2), shall be made against any person until after the issue of a notice in writing to the person calling upon him to show cause within such time as may be specified in the notice, why such order should not be made, and until his objections, if any, and any evidence he may produce in support of the same, have been considered by the estate officer.

\* \* \* \* \*

**9. (1)** \* \* \* \* \*

Appeals.

(2) An appeal under sub-section (1) shall be preferred,—

(a) in the case of an appeal from an order under section 5, within twelve days from the date of publication of the order under sub-section (1) of that section;

(b) in the case of an appeal from an order under section 5B or section 7, within twelve days from the date on which the order is communicated to the appellant; and

(c) in the case of an appeal from an order under section 5C, within twelve days from the date of such order:

Provided that the appellate officer may entertain the appeal after the expiry of the said period, if he is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time,

\* \* \* \* \*

(4) Every appeal under this section shall be disposed of by the appellate officer as expeditiously as possible.

\* \* \* \* \*

LOK SABHA

---

A  
BILL

further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

---

*(Shri M. Venkaiah Naidu, Minister of Urban Development, Housing and Urban Poverty  
Alleviation and Parliamentary Affairs)*

GMGIPMRND—3401LS(S-3)—08.12.2014.

**LOK SABHA**

-----

**CORRIGENDUM**

to

**THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS)  
AMENDMENT BILL, 2014**

**[To be/As introduced in Lok Sabha]**

1. Page 2, *for* lines 27 to 30,—

*read* '(F) in clause (fa), —

(a) in sub-clause (ii), after the words, brackets and figures in item (i) of sub-clause (2), the words "in item (iv) of sub-clause (3)" shall be inserted;

(b) in sub-clause (v), for the word "Corporation", the words "Council, Corporation or Corporations" shall be substituted.'

**NEW DELHI;**

**December 10, 2014**  
**Agrahayana 19, 1936 (Saka)**